

*

ITEM NO.3

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).4876/2011

(From the judgement and order dated 04/04/2011 in
No.20/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CACRL

SANJOY NARAYAN EDITOR IN CHIEF HINDUSTAN

Petitioner(s)

VERSUS

HON. HIGH COURT OF ALLAHABAD THR. R.G.

Respondent(s)

(With appln(s) for stay and office report)

Date: 24/08/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

Mr. A. Sharan, Sr. Adv.
Mr. Amit Anand Tiwari, Adv.

For Respondent(s)

Mr. Ravi Prakash Mehrotra, Adv. (NP)
Mr. Vibhu Tiwari, Adv.

UPON hearing counsel the Court made the following
O R D E R

Adjourned to 30.8.2011 since the counsel for the
respondent is stated to be indisposed.

(NAVEEN KUMAR)
COURT MASTER

(RENU DIWAN)
COURT MASTER